

**High Court of Orissa Arbitration Centre, Cuttack**

The High Court of Orissa Arbitration Centre (OAC) was inaugurated on 18.10.2014 by Hon'ble Shri Justice Dipak Misra, Judge, Supreme Court of India in august presence of Hon'ble Shri Justice Amitava Roy, Chief Justice, Orissa High Court and other Hon'ble Judges of Orissa High Court. Other Dignitaries including the learned Senior Advocates and learned Members of the High Court Bar Association also graced the said occasion. On the same day, a set of Rules framed by the Orissa High Court compiled in the shape of a Hand Book titled as The Arbitration Hand Books was also released by His Lordship Hon'ble Shri Justice Dipak Misra, Judge, Supreme Court of India. To mark the inauguration of the Arbitration Centre, a meeting was also held in the Conference Hall of the Orissa High Court on the same date. Hon'ble Shri Justice Dipak Misra, Judge, Supreme Court of India, Hon'ble Shri Justice Amitava Roy, Chief Justice, Orissa High Court, and Hon'ble Shri Justice P.K. Mohanty, Judge, Orissa High Court, addressed the gathering on the relevance of institutionalizing Arbitration and establishment of the High Court of Orissa Arbitration Centre catering to the needs of the litigating parties, especially those who are involved in commercial disputes.

## **1. Arbitration Committee**

Hon'ble Shri Justice S.K. Sahoo	Chairperson
Hon'ble Shri Justice B.P. Routray	Member
Hon'ble Shri Justice Sashikanta Mishra	Member
Advocate General, Odisha	Member
Deputy Solicitor General of India (Attached to the High Court of Orissa)	Member
President, Orissa High Court Bar Association	Member
Coordinator	Member (ex-officio)

## **2. Advisory Council**

Shri Ramakanta Mohanty Senior Advocate	Chief Counsel as to head the Advisory Council
Shri S.S. Rao Senior Advocate	General Counsel
Shri Gautam Misra Senior Advocate	General Counsel
Shri Debendra Kumar Dwivedi Advocate	Full time General Counsel
Shri Suvashish Pattanaik Advocate	Counsel of the Centre
Shri Saswat Kumar Acharya Advocate	Counsel of the Centre

### **3. Year wise particulars of Arbitration Proceedings as on 14.12.2023**

Sl. No.	Year	Pendency of Arbitration Proceedings at the beginning of the year	Number of Arbitration Proceedings instituted during the year	Total number of Cases during the year	Total number of Cases Dropped during the year	Award made during the year (Disposed of/Terminated)	Total number of Cases Pending at the end of the year
1.	2014	Nil	13	13	1	Nil	12
2.	2015	12	28	40	4	02	34
3.	2016	34	57	91	6	18	67
4.	2017	67	12	79	Nil	42	37
5.	2018	37	20	57	1	21	35
6.	2019	35	82	117	2	24	91
7.	2020	91	19	110	3	13	94
8.	2021	94	98	192	7	39	146
9.	2022	146	76	222	1	50	171
10.	2023	171	31	202	Nil	65	137 (As on 14.12.2023)
<b>Total</b>			<b>436</b>	-	<b>25</b>	<b>274</b>	<b>137</b>

**4. Particulars of Arbitration Proceedings as on 14.12.2023**

1.	Total nos. of Arbitration Proceedings registered	436
2.	Total nos. of Arbitration Proceedings disposed of	274
3.	Total nos. of Arbitration Proceedings dropped/terminated	25
4.	Total nos. of Arbitration Proceedings pending	137